

ITEM NO.39

COURT NO.14

SECTION X

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Writ Petition(s)(Civil) No(s). 649/2024

SHELLY OBEROI

Petitioner(s)

VERSUS

OFFICE OF LIEUTENANT GOVERNOR OF NCT OF
DELHI & ORS.

Respondent(s)

(IA No. 228074/2024 - EXEMPTION FROM FILING O.T.)

Date : 04-10-2024 These matters were called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE PAMIDIGHANTAM SRI NARASIMHA
HON'BLE MR. JUSTICE R. MAHADEVAN

For Petitioner(s) Dr. A.M. Singhbvi, Sr. Adv.
Mr. Shadan Farasat, Sr. Adv.
Mr. Amit Bhandari, Adv.
Mr. Prateek K. Chadha, AOR
Mr. Sreekar Aechuri, Adv.
Mr. Aniket Chauhaan, Adv.
Mr. Arjun Nayyar, Adv.

For Respondent(s) Mr. Sanjay Jain, Sr. Adv.
Ms. Garima Prasad, Sr. Adv.
Ms. Bani Dixit, Adv,
Mr. Arkaj Kumar, Adv.
Mr. Anirudh Sharma, Adv.
Mr. Nishank Tripathi, Adv.
Ms. Harshita Sukhija, Adv.
Ms. Palak Jain, Adv.
Ms. Tanya Aggarwal, Adv.
Mr. M.K. Maroria, AOR

Mr. Narendra Hooda, Sr. Adv.
Mr. Talha Abdul Rahman, AOR
Ms. Pallvi Hooda, Adv.
Mr. Yuvraj Nandal, Adv.
Mr. M Shaz Khan, Adv.
Mr. Shiv Bhatnagar, Adv.
Mr. Rahul Rathore, Adv.
Mr. Rafid Akhter, Adv.

Mr. Sudhanshu Tewari, Adv.

UPON hearing the counsel the Court made the following
O R D E R

1. Issue notice.
2. Learned advocate appearing on behalf of respondents accepts notice.
3. Counter affidavit(s) shall be filed within two weeks. Rejoinder, if any, be filed within two weeks thereafter.
4. List after four weeks.

(INDU MARWAH)
AR-cum-PS

(NIDHI WASON)
COURT MASTER (NSH)